

- NATIONAL COMPANY LAW TRIBUNAL**
MUMBAI BENCH
COURT-IV



order dated 03.01.2024 passed against the Corporate Debtor stands withdrawn by relieving the Corporate Debtor from all the rigorous of moratorium.

6. With the above observation, I.A. 1131/2024 along with C.P. (IB)-137/2020 **disposed of.**

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)